

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 27**

**IA 2468/2024 in C.P. (IB)/2336(MB)2018**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **15.07.2024**

NAME OF THE PARTIES:    **SIXTH SENSE INC V/s CHUO SENKO**  
**ADVERTISING INDIA PRIVATE LIMITED**

Section 60(5) & 9 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 2468/2024 in C.P. (IB)/2336(MB)2018**

- 1) Mr. Avinash Khanolkar, Ld. Counsel for the Applicant and Ms. Prachi Wazalwar, Ld. Counsel for the Income Tax Department are present.
- 2) Ld. Counsel for the Income Tax Department seeks further time to file and place on record Affidavit in Reply. Time is allowed. Affidavit in Reply be filed and placed on record well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.
- 3) Stand over to 30.07.2024, for further consideration and hearing.

**Sd/-**

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare